

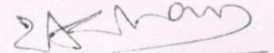
File No. N-9/10/2016-NM
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House,
26-Mansingh Road, New Delhi-110011
Dated: 15th March, 2018

SANCTION ORDER

Sanction of the Competent Authority is hereby accorded to the payment of Rs. 2,39,712/- (Rupees Two Lacs Thirty Nine Thousand Seven Hundred Twelve Only) to Sikkim Judicial Academy, Gangtok towards **Third & Final Instalment** (balance amount of the total cost) out of the total project cost of Rs. 2,99,640/- (Rupees Two Lacs Ninty Nine Thousand Six Hundred Forty Only) (non-recurring expenditure) for under taking research project titled "A Study of Courts in the State of Sikkim on major bottlenecks in Service of Summons under order V of The Code of Civil Procedure, 1908 through a process server and measures needed to remove such bottlenecks vis-à-vis liberal use of alternative modes of service " under the "Scheme of Action Research and Studies on Judicial Reforms" as per the terms of the agreement signed by Sikkim Judicial Academy, Gangtok and Department of Justice on 24th September, 2016. First instalment of Rs.59, 928/- only was released to the Sikkim Judicial Academy, Gangtok, the implementing Agency vide this Department's sanction order of even no. dated 07th October, 2016.

2. The funds are to be released in favour of "DDO/AO High Court of Sikkim" through Cheque/DD payable at Gangtok which will thereafter release the funds to Sikkim Judicial Academy towards implementation of the project.
3. The expenditure involved is debitible to Demand No. 61 during 2017-18 (Plan) under MH 2014-Administration of justice, 17-National Mission for Justice Delivery and Legal Reforms; 17.02-Action Research and Studies on Judicial Reforms, 17.02.28-Professional Services.
4. This has been entered in the Register of Grants/Expenditure at Sl. No. 2 at page No. 111-112.
5. This issues with the approval of IFD [Law] vide AS & FA Dy. No. 1570 dated 12/03/2018.


(Z.A. Khan)

Under Secretary to the Government of India
Telefax: 23072139

To,
**Pay & Accounts officer,
Ministry of Law & justice, Department of Legal Affairs,
Janpath Bhawan, Janpath,
New Delhi**

Copy to:-

1. Cash Section, Department of Justice with one spare copy and a copy of Agreement. It is requested that the payment may be made through Cheque/DD in favour of "DDO/AO High Court of Sikkim" payable at Gangtok.
2. Cash-II MHA, North Block, New Delhi
3. IFD/Budget Division, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
- ✓ 4. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
5. Shri N.G.Sherpa, Director, Sikkim Judicial Academy, Gangtok.
6. Section Officer, Admn.Unit, Department of Justice, Jaisalmer House, New Delhi.
7. Principal Accounts Office, 4th Floor, Ministry of Law and Justice, Lok Nayak Bhawan, Khan Market, New Delhi.
8. Guard File.
9. Spare Copies-5.